SHRI MD. NADIMUL HAQUE: Sir, over 150 days of internet shutdown in Jammu and Kashmir has led to many businesses and StartUps, especially in IT and e-Commerce, shut down or leave elsewhere for better opportunities. Sir, young entrepreneurs are getting discouraged from starting online businesses.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You ask your question.

SHRI MD. NADIMUL HAQUE: Sir, my question is: When will the Government take actual steps, not tokenistic measures, to address this serious crisis, because the hon. Minister has not even replied to what I have asked in the main question?

SHRI SOM PARKASH: Sir, 'Police' and 'Law and Order' are the State Subjects. States are responsible for prevention, detection and investigation of crime. They are responsible. No company has raised any issue regarding compensation. Sir, Amazon, Flipkart, Snapdeal, Udaan, Urban Ladder, TATA, Philips have never raised any issues and no assessment has been made regarding loss.

SHRI MD. NADIMUL HAQUE: Sir, the order for internet shutdown is rarely open to public oversight. It has been reported that only Secretary-level officers can issue such orders and even the DMs can order.

My question is: How has the Government allowed internet shutdown to be imposed so easily, especially when the repercussions are not just on a particular area but across the whole of India?

SHRI SOM PARKASH: Sir, these kinds of orders can be issued by the Secretary, Ministry of Home Affairs and, at the State level, Secretary, Home, can issue an order.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Question No. 218 - hon. Member not present. The Minister may lay the answer on the Table. There is no supplementary. Now Question No. 219.

*218. [The questioner was absent]

Transferability under Duty Free Import Authorisation Scheme

*218. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to answer to Unstarred Question 2939 given in the Rajya Sabha on 13 December, 2019 and state:

Oral Answers [13 March, 2020] to Questions 67

(a) whether Directorate General of Foreign Trade (DGFT) provides benefit of transferability under DFIA scheme to those who made export prior to the notification for suspension of Standard Input Output Norms (SION) group under the scheme in case no change has been made regarding transferability in Duty Free Import Authorization (DFIA) scheme under para 4.29 of Foreign Trade Policy 2015 -20;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) whether DGFT is contemplating to issue clarifications regarding the above provision?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) to (c) Transferability under Duty Free Import Authorization (DFIA) Scheme is available to all eligible exporters and also to those who made exports prior to the Notification for suspension of Standard Input Output Norms (SION) for any export product. Whenever a SION is suspended, the exports completed till the date of suspension is considered valid for issue of transferable DFIA. However, in cases where misuse or fraud is reported, DFIA may be denied under Rule 7 of the Foreign Trade (Regulation) Rules, 1993 after following due procedure as laid out under Foreign Trade (Development and Regulation) Act, 1992. Further, in cases where the item of input is Maize(corn), Hon'ble High Court of Andhra Pradesh and Telangana vide its orders in WP No. 34771/2014, has imposed 'actual user condition' and therefore transferability is not granted for this input item.
 - (d) Does not arise in light of (a), (b) and (c) above.

रेल यात्रा को आरामदायक बनाए जाने के लिए उठाए गए कदम

*219. **डा. सत्यनारायण जटिया**: क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि:

- (क) अनारक्षित ट्रेनों/डिब्बों में यात्रियों के लिए रेल यात्रा को सुगम और आरामदायक बनाने के लिए क्या उपाय किए गए हैं: और
- (ख) विगत पांच वर्षों में, वर्ष-वार, प्रारंभ की गई नई रेलगाड़ियां कौन-कौन सी हैं तथा उनके आरंभिक और गंतव्य स्टेशनों का ब्यौरा क्या है?